

पाकिस्तान सरकार द्वारा पाकिस्तान स्थित 47 भारतीय कारखानों को ज्वन्त किया गया था। उनका अनुमानित मूल्य 46,68,99,109 रु० है।

(ख) 1965 में भारत स्थित 5 पाकिस्तानी कारखानों को भारत के शत्रु-सम्पत्ति अभिरक्षक में निहित किया गया था। उनका अनुमानित मूल्य 8,06,213 रु० है।

(ग) भारत सरकार ज्वन्त की गई सम्पत्तियों को ताशकन्द घोषणा के अनुच्छेद 8 के अनुसार वापिस लौटाने के प्रश्न पर बातचीत करने के लिये पाकिस्तान सरकार से आग्रह करती रही है। लेकिन पाकिस्तान सरकार की ओर से अभी तक कोई उत्तर नहीं आया है।

JUTE MILLS IN WEST BENGAL

4546. SHRI B. K. DASCHOWDHURY: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 3758 on the 12th March, 1968 and State:

(a) whether the information regarding the Jute Mills in West Bengal has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) There are at present 84 jute mills in West Bengal. Out of them 73 jute mills are working at present. The number of workers including clerical, watch-ward staff etc. working in these mills, as at the end of December, 1967, is 2,39,562. The following is the break-up:

Number of permanent workers :	1,33,251
Number of Badli (temporary) workers :	90,468
Number of clerical, watch-ward staff etc.	15,843

(c) Does not arise.

PRIVATE FOREIGN INDUSTRIES

4547. SHRI JYOTIRMOY BASU: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether there are rules and regulations in regard to the issuing of industrial licences for starting new undertakings by private foreign investors;

(b) if so, what are those rules and regulations; and

(c) in how many cases these rules and regulations have been violated during the last ten years?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SRI F. A. AHMED):

(a) and (b). The same rules and regulations as are applicable to Indian investors are applicable to foreign investors for starting new undertakings. These are embodied in the Industries (Development and Regulation) Act & Rules framed and executive instructions issued thereunder. If an intending foreign investor comes up with a well conceived scheme, he may first be considered for the grant of a letter of intent. The letter of intent will be converted into an industrial licence only after such conditions as may be specified in the letter of intent, including the formulation of an Indian Company for taking over the project, have been fulfilled. The letter of intent will be valid for a specific period and unless the requisite formalities are completed within that period, it will automatically lapse.

(c) Information is being collected and will be laid on the Table of the House.

BORROWING BY A FOREIGN CONTROLLED ALUMINIUM COMPANY

4548. SHRI JYOTIRMOY BASU: SHRI BHAGAWAN DAS:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that a foreign controlled aluminium Co. has bor-